

**IN THE HIGH COURT OF BOMBAY AT GOA****LD-VC-OCW-48-2020**

Mr. Aleixo Arnolf Judas Tadeu Carmo  
Lourdes De Piedade Pereira alias  
Aleixo Arnolfo Pereira .... Applicant  
Versus  
State of Goa & Others .... Respondents

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Mr. D. Zaveri, Advocate for the Applicant.

Mr. Devidas Pangam, Advocate General with Mr. Deep Shirodkar, Additional Government Advocate for the Respondents.

**Coram:- M.S. SONAK &  
M.S. JAWALKAR, JJ.**

**Date:- 30<sup>th</sup> June, 2020**

P.C.

Heard Mr. Zaveri, the learned Counsel for the applicant and Mr. Devidas Pangam, the learned Advocate General along with Mr. Deep Shirodkar, the learned Additional Government Advocate for the respondents.

2. The application seeking leave to amend the petition is allowed. Necessary amendment to be carried out within two weeks and the copy of the amended petition is to be served upon the respondents.

3. Time granted to the respondents to file response is proportionately extended.

**M.S. JAWALKAR, J.**

**M.S. SONAK, J.**

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